

SHRI HAROOBHAI MEHTA (Ahmedabad) : He is appreciating the evidence here. It is the job of the Supreme Court. *(Interruptions)*.

SHRI V. SOBHANADREESWARA RAO : My point is, he was hurt because of the death of his relative in Delhi. Suppose, if he actually had some collusion with terrorists, who are having very very sophisticated arms, even our ArmeJ forces are not having it.....*(Interruptions)*

MR. DEPUTY SPEAKER : Try to conclude.

SHRI V. SOBHANADREESWARA RAO : Sir, I have just started it. I want some more time.

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour) : Only two minutes are left. Let him take it.

(Interruptions)

MR. DEPUTY SPEAKER : I do not think he will finish within two minutes. His demand is that he requires some more time.

(Interruptions)

SHRI V. SOBHANADREESWARA RAO : Sir, what I want to impress upon this is, on that fateful day, October 2, 1986, if Karamjeet Singh was having a very powerful weapon, then what would have been the fate of this country. This is what I am telling. Since he was having a country-made pistol, which was not very powerful, our President and Prime Minister survived. In spite of the first shot, the Army people, the Special Protection Group people, NSG people and Commanded forces were there and everybody heard it, but they did not prevent the Prime Minister from going further, and instead, he still proceeded, and again there was shot. It was really a miracle that they survived. My only point is that this type of lapses should not occur in future. I hope this type of situation will not continue for ever.

MR. DEPUTY SPEAKER : You please continue tomorrow.

Now, Shri Narayan Dutt Tiwari will make a statement.

18.00 hrs.

STATEMENT RE : DECISION OF THE GOVERNMENT TO PAY AN INSTALMENT OF DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES

[English]

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : Sir, on the basis of the recommendations of the Fourth Central Pay Commission, as accepted by the Government for Group 'A', 'B', 'C' and 'D' of Central Government employees, dearness allowance at the revised rates has become due for consideration with effect from 1.1.1988, on the basis of percentage increase in whole numbers in the twelve monthly average of the All India Consumer Price Index Numbers for Industrial Workers (General) (Base 1060=100) for the period ending 31.12.1987 over the index average of 608, the base figure to which the revised pay scales are pegged. The twelve monthly average Consumer Price Index for the period ending 31.12.1987 is 719.25 which works out to an increase of 18.29 per cent over 608. Employees drawing basic pay upto Rs. 3500/- are to be allowed 100 per cent neutralisation and those drawing basic pay between Rs. 3501/- and Rs. 6000/- 75 per cent and those drawing basic pay above Rs 6000/- 65 per cent and are, therefore entitled to the revised D.A. of 18 per cent, 13 per cent and 11 per cent of basic pay respectively with effect from 1.1.1988 as against 13 per cent, 9 per cent and 8 per cent of basic pay respectively from 1.7 1987.

Government have decided to pay the instalment of dearness allowance due to Groups 'A', 'B', 'C' and 'D' employees from 1.1.1988 in cash. Orders in this

behalf will be issued by the Ministry of Finance.

The additional annual cost of this instalment of D.A. payable to all Central Government employees with effect from 1.1.1988 is estimated at Rs. 354 crores. The total expenditure on this account in the current financial year will be Rs. 413 crores because payment on account of January to March will be made in 1988.89.

MR. DEPUTY SPEAKER : The House is adjourned to meet tomorrow at 11.00 A.M.

18.02 hrs.

The Lok Sabha then adjourned till eleven of the clock on Wednesday, May 11, 1988/Vaisakha 21, 1910 (Saka)